

Q.No.2048 Question was cancelled.

GOVERNMENT OF INDIA
MINISTRY OF SOCIAL JUSTICE & EMPOWERMENT
RAJYA SABHA
UNSTARRED QUESTION NO – 2049
ANSWERED ON - 20/12/2023

SOCIAL DISCRIMINATION

2049. SHRI PARIMAL NATHWANI

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:-

- (a) the number of cases of Social discrimination, untouchability, and caste-based segregation of houses registered in the last three years; State-wise; and
- (b) the details of concrete measures taken by Government to remove these barriers and the outcome thereof?

ANSWER

MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT

(SHRI RAMDAS ATHAWALE)

(a) National Crime Records Bureau (NCRB) compiles and publishes statistical data on crimes in its publication “Crime in India”. Specific information is not maintained by the NCRB, however, the cases registered under the Scheduled Caste and the Scheduled Tribes (Prevention of Atrocities) Act, 1989 and the Protection of Civil Rights Act, 1955 for crime/atrocities against the Scheduled Castes (SCs) and the Scheduled Tribes (STs) during the year 2020,2021 and 2022, State/UT wise are given as Annexure.

(b) The Protection of Civil Rights {PCR} Act, 1955, that prescribes punishment for enforcement of any disability arising from practice of ‘untouchability’ and the Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Act, 1989, to prevent the commission of offences of atrocities against members of Scheduled Castes (SCs) and Scheduled Tribes (STs) are in force.

To make the Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Act, 1989 more effective and to provide greater justice and enhanced redressal to injustice suffered by the atrocity victims, this Act has been amended in 2015. The amendment includes new offences, institutional strengthening, which inter-alia includes establishment of Exclusive Special Courts and specification of Exclusive Special Public Prosecutors to exclusively try offences under the PoA Act to enable expeditious disposal of cases, power of Special and Exclusive Special Courts to take direct cognizance of offences and as far as possible, completion of trial within two months from the date of filing of the charge sheet, establishing rights of victims and witnesses, and strengthening preventive measures. Further, Section 18 of the PoA Act was amended through the Scheduled Castes and the Scheduled Tribes (Prevention

of Atrocities) Amendment Act, 2018 and enforced on 20.08.2018. Now conduct of a preliminary enquiry before registration of an FIR or to seek approval of any authority prior to arrest of an accused is no longer required.

Since 'Police' and 'Public Order' are State subjects, the responsibility for implementation of these Acts rests with the respective State Governments and Union Territory Administrations. The Government at its level issues advisories to the States/UTs from time to time to implement the provisions of these Acts in letter and spirit.

Annexure to RSUQ No. 2049 for reply on 20.12.2023

State/UT-wise Cases Registered under SC/ST (Prevention of Atrocities) Act only and Protection of Civil Rights Act,1955 for Crime/Atrocities against Scheduled Castes during 2020-2022

SL	State/UT	SC / ST (Prevention of Atrocities) Act only			Protection of Civil Rights Act		
		2020	2021	2022	2020	2021	2022
1	Andhra Pradesh	179	140	125	2	4	0
2	Arunachal Pradesh	0	0	0	0	0	0
3	Assam	11	5	10	0	2	0
4	Bihar	1	0	0	0	0	0
5	Chhattisgarh	0	0	2	0	0	0
6	Goa	2	2	4	0	0	0
7	Gujarat	68	56	65	0	0	0
8	Haryana	78	132	98	0	0	0
9	Himachal Pradesh	207	218	191	4	1	1
10	Jharkhand	299	186	231	0	0	0
11	Karnataka	131	31	42	4	0	5
12	Kerala	70	80	29	0	0	0
13	Madhya Pradesh	0	2	1	0	1	0
14	Maharashtra	210	250	365	0	0	2
15	Manipur	0	0	0	0	0	0
16	Meghalaya	0	0	0	0	0	0
17	Mizoram	0	0	0	0	0	0
18	Nagaland *	0	0	0	0	0	0
19	Odisha	0	0	0	0	0	0
20	Punjab	46	61	50	0	0	0
21	Rajasthan	122	89	101	0	0	0
22	Sikkim	0	1	3	0	0	0
23	Tamil Nadu	36	145	77	1	1	0
24	Telangana	117	73	62	0	2	0
25	Tripura	2	1	2	0	0	0
26	Uttar Pradesh	2576	3654	3081	0	0	0
27	Uttarakhand	54	57	52	0	0	0
28	West Bengal	23	22	25	0	0	0
	TOTAL STATE(S)	4232	5205	4616	11	11	8
29	A&N Islands	0	0	0	0	0	0
30	Chandigarh	3	0	2	0	0	0
31	D&N Haveli and Daman & Diu	0	0	0	0	0	0
32	Delhi	38	56	83	0	0	0
33	Jammu & Kashmir	0	1	1	3	10	5
34	Ladakh	0	0	0	0	0	0
35	Lakshadweep	0	0	0	0	0	0
36	Puducherry	0	7	1	9	0	0
	TOTAL UT(S)	41	64	87	12	10	5
	TOTAL (ALL INDIA)	4273	5269	4703	23	21	13

Source: Crime in India

*Clarifications are pending from Nagaland for the year 2022

State/UT-wise Cases Registered under SC / ST (Prevention of Atrocities) Act only and Protection of Civil Rights Act for Crime/Atrocities against Scheduled Tribes during 2020-2022

SL	State/UT	SC / ST (Prevention of Atrocities) Act only			Protection of Civil Rights Act		
		2020	2021	2022	2020	2021	2022
1	Andhra Pradesh	20	12	17	0	0	0
2	Arunachal Pradesh	0	0	0	0	0	0
3	Assam	4	9	4	0	0	0
4	Bihar	0	0	0	0	0	0
5	Chhattisgarh	1	3	6	0	0	0
6	Goa	1	2	0	0	0	0
7	Gujarat	2	16	8	0	0	0
8	Haryana	0	0	0	0	0	0
9	Himachal Pradesh	2	4	4	0	0	0
10	Jharkhand	180	158	152	0	0	0
11	Karnataka	22	3	4	2	3	0
12	Kerala	11	5	5	0	0	0
13	Madhya Pradesh	2	0	0	0	0	0
14	Maharashtra	24	55	54	0	0	0
15	Manipur	0	0	0	0	0	0
16	Meghalaya	0	0	0	0	0	0
17	Mizoram	0	0	0	0	0	0
18	Nagaland *	0	0	0	0	0	0
19	Odisha	19	0	0	0	0	0
20	Punjab	2	0	0	0	0	0
21	Rajasthan	29	20	23	0	0	0
22	Sikkim	0	0	3	0	0	0
23	Tamil Nadu	5	0	6	0	0	0
24	Telangana	28	14	16	0	0	0
25	Tripura	1	0	3	0	0	0
26	Uttar Pradesh	2	0	0	0	0	0
27	Uttarakhand	0	1	0	0	0	0
28	West Bengal	23	14	19	0	0	0
	TOTAL STATE(S)	378	316	324	2	3	0
29	A&N Islands	0	1	0	0	0	0
30	Chandigarh	0	0	0	0	0	0
31	D&N Haveli and Daman & Diu	0	3	5	0	0	0
32	Delhi	1	3	0	0	0	0
33	Jammu & Kashmir	0	1	0	0	0	0
34	Ladakh	0	0	0	0	0	0
35	Lakshadweep	0	0	0	0	0	0
36	Puducherry	0	0	0	0	0	0
	TOTAL UT(S)	1	8	5	0	0	0
	TOTAL (ALL INDIA)	379	324	329	2	3	0

Source: Crime in India

*Clarifications are pending from Nagaland for the year 2022
